

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 212 of 2011

**CORAM: HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING.**

For the appellant(s): Mr. A.K. Lall, Advocate.
For Insurance Company: Mr. Bibhash Sinha, Advocate.

8/25.03.2021: Counsels for both parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission of the parties, this matter is referred to the 'National Lok Adalat', scheduled to be held on **10th April, 2021**.

Anu/-

(ANANDA SEN, J.)